



2026:AHC:18973

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 42963 of 2024

Sachin

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : G.A., Vijay Tripathi
Counsel for Opposite Party(s) : Noor Muhammad, Yogesh Kumar
Srivastava

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised. Learned counsel for the informant is not present.
2. Heard Sri Vijay Tripathi, learned counsel for applicant, Sri Sunil Kumar, learned A.G.A. for the State and perused the material placed on record.
3. The present bail application has been filed by the applicant in Case Crime No.217 of 2023, under Sections 147, 148, 149, 302, 307, 506 I.P.C., Police Station Linepar, District Firozabad with the prayer to enlarge him on bail.
4. Learned counsel for the applicant has stated that the applicant is the solitary accused person, but he has been falsely implicated in the present case. He is in jail since 06.08.2023 and is ready to cooperate with trial. In case, he is released on bail, he will not misuse the liberty of bail.
5. Learned A.G.A. has vehemently opposed the bail application.
6. After hearing learned counsel for the parties and taking into consideration the fact that the FIR is prompt and the applicant is the sole named accused person who had inflicted gunshot injury to the deceased person, I do not find it a fit case for grant of bail to the applicant. The bail application is found devoid of merits and is, accordingly, **rejected**.
7. However, it is directed that the aforesaid case pending before the trial court be decided expeditiously as early as possible in view of the principle as has been laid down in the recent judgments of the Supreme Court in the

cases of *Vinod Kumar vs. State of Punjab; 2015 (3) SCC 220* and *Hussain and Another vs. Union of India; (2017) 5 SCC 702*, if there is no legal impediment.

8. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Krishan Pahal,J.)

January 28, 2026
(Ravi Kant)